

Case No. CBI/434/19

RC No. 219 2014 E 0019

Branch: CBI/EO-I/New Delhi

CBI vs M/s Kohinoor Steel Pvt. Ltd & Ors.

U/s 120-B r/w 420 IPC and Section 13(2) r/w 13(1) (d) of PC Act, 1988 and substantive offences thereof.

14.07.2020.

Matter taken up today in compliance of circular No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020 and No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.


The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020 and No.22/DHC/2020 dated 29.06.2020.

The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. DLA Sh. Sanjay Kumar, Ld. DLA Sh. V.K. Sharma, Ld. Senior PP Sh. A.P. Singh and Advocate Ms. Tarannum Cheema for CBI along with IO Inspector Jitender Sharma.

APPLICATION DATED 13.07.2020 ON BEHALF OF CBI SEEKING THREE MONTHS TIME FOR SUBMISSION OF REPORT OF FURTHER INVESTIGATION IN CBI CASE RC-219-2014-E-0019.

Present application has been moved by IO Inspector Jitender Sharma through Ld. DLA Sh. Sanjay Kumar on official email ID of this Court. IO is directed that a hard copy thereof be also placed in the judicial file as


Special Judge (PC ACT) CBI
Room No. 608, 6th Floor,
Rouse Avenue Court Complex
New Delhi

and when normal functioning of the courts is resumed.

IO Inspector Jitender Sharma submits that further investigation in the present matter could not be completed due to present pandemic COVID-19 situation.

Heard. Perused.

In the interest of justice and considering the submissions made, the request of IO Inspector Jitender Sharma seeking further time is allowed.

Accordingly, matter be now put up on 15.10.2020 for awaiting report of further investigation.

A scanned signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Pawan Singhania.

(Bharat Parashar)

Special Judge (PC Act)
(CBI), Court No. 608

Rouse Avenue District Court

New Delhi

14.07.2020